

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VIHAAN EXIMS COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VIHAAN EXIMS COMPANY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	16/07/2009
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U51909DL2009PTC192273
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 115-116, D Mall, A-I, Wazirpur District Centre, Netaji Subhash Place, New Delhi-110034
6.	Insolvency commencement date in respect of corporate debtor	23 rd October, 2024 (Copy of order received on 28 th October, 2024)
7.	Estimated date of closure of insolvency resolution process	21 st April, 2025 (180 th day from the date of Commencement of Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Umesh Gupta Regd. No.: IBBI/IPA-001/IP-P00848/2017-2018/11431
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Ground Floor ,221-A/19, Onkar Nagar B, Tri Nagar, North West, National Capital Territory of Delhi ,110035 Email: - umesh@vamindia.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Immaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-122018 Email Id: ibc.vihaanexims@gmail.com
11.	Last date for submission of claims	11 th November, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	NA

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench (Court-II) has ordered the commencement of a corporate insolvency resolution process of the **VIHAAN EXIMS COMPANY PRIVATE LIMITED** on 23rd October, 2024.

The creditors of **VIHAAN EXIMS COMPANY PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 11th November, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Umesh Gupta
Interim Resolution Professional
For M/s Vihaan Exims Company Private Limited
Reg. No.: IBBI/IPA-001/IP-P00848/2017-2018/11431
AFA Valid upto: 30.10.2024

Place: New Delhi

Date: 28th October, 2024

फॉर्म ए
सार्वजनिक घोषणा
 (भारतीय दिवाला एवं शोधन अदालत बोर्ड के विनियम 6 के अंतर्गत)
 (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016)

विहाल एक्सिम्स कंपनी प्राइवेट लिमिटेड के लेनदारों के ब्याजार्थ

प्रासंगिक विवरण	
1	कॉर्पोरेट देनदार का नाम
2	कॉर्पोरेट के निगमन की तिथि
3	प्राधिकरण जिसके तहत कॉर्पोरेट देनदार निगमित, पंजीकृत है
4	कॉर्पोरेट देनदार की कॉर्पोरेट पहचान संख्या / सीमित देयता पहचान संख्या
5	कॉर्पोरेट देनदारों के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता
6	कॉर्पोरेट देनदार के संबंध में दिवाला प्रारंभ होने की तिथि
7	दिवाला समाधान प्रक्रिया के बंद होने की अनुमानित तिथि
8	अंतरिम समाधान पेशेवर के रूप में कार्य करने वाले दिवाला पेशेवर का नाम और पंजीकरण संख्या
9	बोर्ड के साथ पंजीकृत अंतरिम समाधान पेशेवर का पता और ई-मेल
10	अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई-मेल
11	दावे प्रस्तुत करने की अंतिम तिथि
12	अंतरिम समाधान पेशेवर द्वारा चुनिंदा धारा 21 की उप-धारा (ए) के खंड (बी) के तहत लेनदारों के वर्ग, यदि कोई हो
13	अन्वेषण अदालत पेशेवरों के नाम जिन्हें एक वर्ग में अन्वेषणों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए चिह्नित किया गया है। (प्रत्येक वर्ग के लिए तीन नाम)
14	(क) प्रासंगिक प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहाँ उपलब्ध है

एतद्वारा सूचना दी जाती है कि नेशनल कंपनी लॉ ट्रिब्यूनल, नयी दिल्ली के वेंच (कोर्ट-II) ने 23 अक्टूबर 2024 को विहाल एक्सिम्स कंपनी प्राइवेट लिमिटेड की कॉर्पोरेट दिवाला समाधान प्रक्रिया शुरू करने का आदेश दिया है। विहाल एक्सिम्स कंपनी प्राइवेट लिमिटेड के लेनदारों को एतद्वारा प्रविष्टि संख्या 10 के सामने परिशिष्टित पते पर अंतरिम समाधान पेशेवर को 11 अक्टूबर 2024 को या उससे पहले सकुल के साथ अपने दावे प्रस्तुत करने के लिए कहा जाता है। विंसीय लेनदारों को अपने दावों को केवल इलेक्ट्रॉनिक माध्यम से प्रमाणों के साथ प्रस्तुत करना होगा। अन्य सभी लेनदार व्यक्तिगत रूप से अदालत द्वारा या इलेक्ट्रॉनिक माध्यम से प्रमाणों के साथ दावे प्रस्तुत कर सकते हैं। दावे के शून्य या भ्रामक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।

हस्ता./-

उमेश गुप्ता

अंतरिम समाधान पेशेवर

मैसर्स विहाल एक्सिम्स कंपनी प्राइवेट लिमिटेड के लिए

फॉर्म संख्या: IBBI/PA-001/IP-P00848/2017-2018/11431

एएफए: 30.10.2024 तक वैध

स्थान: नई दिल्ली

दिनांक: 28 अक्टूबर 2024



**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VIHAAN EXIMS COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	VIHAAN EXIMS COMPANY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	16/07/2009
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U51909DL2009PTC192273
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 115-116, D Mall, A-I, Wazirpur District Centre, Netaji Subhash Place, New Delhi-110034
6.	Insolvency commencement date in respect of corporate debtor	23rd October, 2024 (Copy of order received on 28th October, 2024)
7.	Estimated date of closure of insolvency resolution process	21st April, 2025 (180th day from the date of Commencement of Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Umesh Gupta Regd. No.: IBI/IPA-001/IP-P00848/2017-2018/11431
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Ground Floor, 221-A/19, Onkar Nagar B, Tri Nagar, North West, National Capital Territory of Delhi, 110035, Email: umesh@vamindia.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Immaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-122018 Email id: ibc.vihaanexims@gmail.com
11.	Last date for submission of claims	11th November, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	NA

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench (Court-II) has ordered the commencement of a corporate insolvency resolution process of the **VIHAAN EXIMS COMPANY PRIVATE LIMITED** on 23rd October, 2024.

The creditors of **VIHAAN EXIMS COMPANY PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 11th November, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Umesh Gupta
Interim Resolution Professional
For M/s Vihaan Exims Company Private Limited
Reg. No.: IBI/IPA-001/IP-P00848/2017-2018/11431

Place: New Delhi
Date: 28th October, 2024

AFA Valid upto: 30.10.2024

